

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO: 85816 OF 2014

[Arising out of Order-in-Appeal No: NSK-EXCUS-000-APP-337-13-14 dated 16th December 2013 passed by the Commissioner of Central Excise & Customs (Appeals), Nashik.]

IIC Limited

M62, M63 First Floor, Connaught Place
New Delhi 422011

... Appellant

versus

Commissioner of Central Excise & Customs

Kendriya Rajaswa Bhawan, RG Gadkari Chowk
Nashik - 422002

...Respondent

APPEARANCE:

None for the appellant

Shri Xavier M Mascarenhas, Superintendent (AR) for the respondent

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: 85925/2025

DATE OF HEARING:	16/06/2025
DATE OF DECISION:	16/06/2025

PER: CORAM

None appeared for the appellant and neither is there any record

of appearance on several dates of listing for disposal of appeal. By order dated 10th March 2025, notice was also directed to be issued for appearance today.

2. It would appear that the appellant is not interested in pursuing the matter. Accordingly, the appeal is dismissed in default for non-prosecution.

(Dictated and pronounced in open court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*